

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4675
ANSWERED ON:22.04.2015
SUBMISSION OF FAKE CASTE CERTIFICATES
Kataria Shri Rattan Lal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether cases of submission of fake caste certificates for getting employment have come to light during the last three years;
- (b) if so, the details thereof, year-wise;
- (c) the number of complaints received in this regard during the above period and the number of cases disposed of and also those lying pending;
- (d) the details of the action taken against the persons found guilty in such cases, case-wise; and
- (e) the strategy proposed to be adopted by the Government to prevent such cases in future and also to safeguard the rights of people belonging to Scheduled Castes and Scheduled Tribes?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (d): Information about appointments secured on the basis of fake/false caste certificates is not centrally maintained.

However, the Central Government had undertaken a one time exercise to collect information about appointments secured on the basis of fake/false caste certificates in the year 2010. As per information received from various Ministries/Departments etc. 1832 appointments were allegedly secured on the basis of fake/false caste certificates. Disciplinary proceedings had been instituted in all the cases. It was reported that out of the above 1832 cases, 276 had resulted in suspension/removal etc, whereas 521 cases were entangled into litigations and in remaining 1035 cases disciplinary proceedings were pending.

(e): The Government instructions provide that an appointing authority should verify the caste status of SC/ST/ OBC candidates at the time of initial appointment as well as at the time of promotion.

Chief Secretaries of States/Union Territories have been requested to issue instructions to the District Magistrates/ District Collectors/ Deputy Commissioners of the Districts to the effect that when asked to verify the veracity etc. of caste certificates, they should ensure at their own level that veracity of the caste/community certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In order to rule out collusion between candidates holding false/forged certificate and employees at the district level or sub-district level, disciplinary proceedings may be initiated against officers who default in timely verification of caste status in such cases or issue false certificates.